

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 92 of 2012

Dated : 5th July, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Punjab State Power Corporation Ltd. Appellant (s)

Versus

Punjab State Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s):	Mr. Anand K. Ganesan
Counsel for the Respondent(s):	Mr. Rohit K. Singh for
	Mr. Sakesh Kumar for R.1
	Mr. Arun Gaur for R.2
	Mr. T.N. Soni (Rep.) for R.4-PEDA

ORDER

The learned counsel for the Appellant submits that the service is complete and he will be filing the affidavit of service.

Mr. Rohit K. Singh undertakes to file Vakalatnama on behalf of the Commission and Mr. Arun Gaur undertakes to file Vakalatnama on behalf of Respondent No.2 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 30.07.2012 after serving copy on the other side.

Mr. T.N. Soni, representative appearing on behalf of Respondent No.4 is present and seeks some time to engage a counsel. Accordingly, the permission is granted.

Post the matter for hearing on **07.08.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs